

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518

Appeal No.-131/252/ND/2022

IN THE MATTER OF:

Income Tax Officer

....Applicant

Vs.

ROC(M/s. Swiss Holidays Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 16.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Puneet Rai, Adv. (Sr. St. Counsel) along with
Mr. Nikhil Jain, Adv.

For the Respondent :

ORDER

We have heard Ld. Counsel for the Income Tax Department. He submitted that they have served notice on all the Respondents as well as publication in the newspaper and they have filed the proof of service. None appeared on behalf of the Respondent. ARoC was present on the last date of hearing, therefore, other Respondents set as ex-parte and ARoC has directed to present the next date of hearing. List the matter on **20.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**